



2026:AHC:49640-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3693 of 2026

Sunny

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Aman Kumar Rai, Ashok Kumar Rai
Counsel for Respondent(s)	: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 to conclude the fair investigation in pursuance to the First Information Report dated 02.02.2025 in Case Crime No.042 of 2025, under Section 109(1) of B.N.S., P. S. Tilamod (Commissionerate Ghaziabad), District Ghaziabad during pendency of this writ petition before this Hon'ble Court within stipulated period of time.

(ii) Issue a writ, order or direction which this Hon'ble Court may deem just and proper in the interest of petitioner.

(iii) To award the cost of the writ petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 02.02.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Commissioner of Police (Commissionerate Ghaziabad), District Ghaziabad highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Commissioner of Police (Commissionerate Ghaziabad), District Ghaziabad, the Commissioner of Police (Commissionerate Ghaziabad), District Ghaziabad/respondent no.2

shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

March 11, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)